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Telegrams: INMARCOR—LONDON, W.C.2

Telephone: CHANCERY 2156



CHANCERY HOUSE,

CHANCERY LANE,

LONDON, W.C.2

Ref:

IMCO

RESOLUTION A.69(ES.II)

adopted on 15 September 1964

THE ASSEMBLY,

RECOGNIZING the need

- (i) To increase the number of members on the Council,
- (ii) To have all members of the Council elected by the Assembly,
- (iii) To have equitable geographic representation of Member States on the Council, and

CONSEQUENTLY HAVING ADOPTED, at the second extraordinary session of the Assembly held in London on 10-15 September 1964, the amendments, the texts of which are contained in the Annex to this Resolution, to Articles 17 and 18 of the Convention on the Inter-Governmental Maritime Consultative Organization,

DECIDES to postpone consideration of the proposed amendment to Article 28 of the Convention on the Inter-Governmental Maritime Consultative Organization to the next session of the Assembly in 1965,

DETERMINES, in accordance with the provisions of Article 52 of the Convention, that each amendment adopted hereunder is of such a nature that any Member which hereafter declares that it does not accept such amendment and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a Party to the Convention,

REQUESTS the Secretary-General of the Organization to effect the deposit with the Secretary-General of the United Nations of the adopted amendments in conformity with Article 53 of the Convention and to receive declarations and instruments of acceptance as provided for in Article 54, and

.../...

INVITES the Member Governments to accept each adopted amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations, by communicating an instrument of acceptance to the Secretary-General for deposit with the Secretary-General of the United Nations.

ANNEX

1. The existing text of Article 17 of the Convention is replaced by the following:

The Council shall be composed of eighteen members elected by the Assembly.

2. The existing text of Article 18 of the Convention is replaced by the following:

In electing the members of the Council, the Assembly shall observe the following principles:

- (a) six shall be governments of States with the largest interest in providing international shipping services;
- (b) six shall be governments of other States with the largest interest in international seaborne trade;
- (c) six shall be governments of States not elected under (a) or (b) above, which have special interests in maritime transport or navigation and whose election to the Council will ensure the representation of all major geographic areas of the world.

Certified a true copy  
of Assembly Resolution A.69(ES.II)  
of 15 September 1964 and of its Annex



Jean ROULLIER  
Secretary-General  
of the Inter-Governmental Maritime  
Consultative Organization

22 September 1964





RESOLUTION A.69 (ES.II)  
adoptée le 15 Septembre 1964

L'ASSEMBLEE,

RECONNAISSANT la nécessité :

- i) d'augmenter le nombre de membres du Conseil,
- ii) de pourvoir à l'élection par l'Assemblée de tous les membres du Conseil,
- iii) d'assurer une représentation géographique équitable des Etats membres au sein du Conseil,

ET AYANT EN CONSEQUENCE ADOPTE à sa deuxième session extraordinaire, tenue à Londres du 10 au 15 septembre 1964, les amendements aux articles 17 et 18 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime dont le texte figure dans l'annexe jointe à la présente résolution,

DECIDE de remettre l'examen du projet d'amendement à l'article 28 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime à la prochaine session de l'Assemblée en 1965,

SPECIPIE, conformément aux dispositions de l'article 52 de la Convention, que chacun des amendements adoptés figurant ci-après est d'une nature telle que tout Membre qui déclarerait par la suite qu'il n'accepte pas un tel amendement et qui ne l'accepterait pas dans un délai de douze mois à dater de son entrée en vigueur cesserait à l'expiration de ce délai d'être partie à la Convention,

DEMANDE au Secrétaire général de l'Organisation d'effectuer le dépôt des amendements adoptés auprès du Secrétaire général des Nations Unies, ainsi qu'il est prévu à l'article 53 de la Convention, et de recevoir les déclarations et instruments d'approbation conformément aux dispositions de l'article 54, et

.../...

INVITE les Gouvernements membres à accepter chacun des amendements adoptés aussitôt que possible après réception du texte dudit amendement, qui leur sera transmis par le Secrétaire général des Nations Unies, en adressant une notification d'approbation au Secrétaire général aux fins de dépôt auprès du Secrétaire général de l'Organisation des Nations Unies.

ANNEXE

1. Le texte actuel de l'article 17 de la Convention est remplacé par le texte suivant :

Le Conseil se compose de dix-huit membres élus par l'Assemblée.

2. Le texte actuel de l'article 18 de la Convention est remplacé par le texte suivant :

En élisant les membres du Conseil, l'Assemblée observe les principes suivants :

a) Six sont des gouvernements d'Etats qui sont le plus intéressés à fournir des services internationaux de navigation maritime.

b) Six sont des gouvernements d'autres Etats qui sont le plus intéressés dans le commerce international maritime.

c) Six sont des gouvernements d'Etats qui n'ont pas été élus au titre des alinéas a) ou b) ci-dessus, qui ont des intérêts particuliers dans le transport maritime ou la navigation et dont l'élection au Conseil garantit qu'y sont représentées toutes les grandes régions géographiques du monde.

Copie certifiée conforme  
de la Résolution A.69 (ES.II) de l'Assemblée  
du 15 septembre 1964 et de son Annexe.



E.C.V. GOAD  
Secrétaire général par intérim  
de l'Organisation Intergouvernementale  
Consultative de la Navigation Maritime

7 Octobre 1964



RESOLUCION A.69(ES.II)

adoptada el 15 de setiembre de 1964

LA ASAMBLEA,

RECONOCIENDO la necesidad de:

- i) aumentar el número de miembros del Consejo,
- ii) establecer la elección de todos los miembros del Consejo por la Asamblea,
- iii) asegurar una representación geográfica equitativa de los Estados Miembros en el Consejo,

Y HABIENDO ADOPTADO EN CONSECUENCIA, en su segunda sesión extraordinaria celebrada en Londres del 10 al 15 de setiembre de 1964, las enmiendas a los artículos 17 y 18 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental, cuyo texto figura en el Anexo de la presente Resolución,

DECIDE aplazar el examen del proyecto de enmienda al artículo 28 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental a la próxima sesión de la Asamblea en 1965,

ESPECIFICA, conforme a las disposiciones del artículo 52 de la Convención, que cada una de las enmiendas adoptadas que figuran a continuación es de tal importancia que todo Miembro que declare no aceptar tal enmienda y que no la aceptase dentro de un plazo de doce meses a partir de su entrada en vigor, cesará de ser parte de la Convención al expirar dicho plazo,

RUEGA al Secretario General de la Organización que efectúe el depósito de las enmiendas adoptadas cerca del Secretario General de las Naciones Unidas, como lo prevee el artículo 53 de la Convención, y que reciba las declaraciones e instrumentos de aprobación conforme a las disposiciones del artículo 54, e

.../...

INVITA a los Gobiernos Miembros a aceptar cada una de las enmiendas adoptadas lo antes posible después de recibir el texto de dicha enmienda, el cual les será transmitido por el Secretario General de las Naciones Unidas, mediante el envío de una notificación de aprobación al Secretario General para fines de su depósito cerca del Secretario General de la Organización de las Naciones Unidas.

ANEXO

1. El texto existente del artículo 17 de la Convención es reemplazado por el siguiente:

El Consejo estará integrado por dieciocho miembros elegidos por la Asamblea.

2. El texto existente del artículo 18 de la Convención es reemplazado por el siguiente:

En la elección de miembros del Consejo, la Asamblea observará los siguientes principios:

a) seis serán los gobiernos de los Estados con los mayores intereses en la provisión de los servicios marítimos internacionales;

b) seis serán los gobiernos de otros Estados con los mayores intereses en el comercio marítimo internacional;

c) seis serán los gobiernos de los Estados no elegidos a título de los párrafos a) o b) precitados, que tengan intereses particulares en el transporte marítimo o en la navegación y cuya elección al Consejo garantice la representación de todas las grandes regiones geográficas del mundo.

Copia certificada conforme  
de la Resolución A.69(ES.II) de la Asamblea  
del 15 de setiembre 1964 y de su Anexo.



Jean ROULLIER  
Secretario General  
de la Organización Consultiva Marítima  
Intergubernamental

7 diciembre 1964







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